

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 2/2016 in Petition(s) for Special Leave to Appeal (C) No(s).
6080/2014

(Arising out of impugned final judgment and order dated 05/12/2013
in WC No. 64559/2012 passed by the High Court of Judicature at
Allahabad)

THAKUR PRASAD PANDEY TRUST

Petitioner(s)

VERSUS

SANKATHA PRASAD & ORS

Respondent(s)

(For deletion of the name of respondent)

Date : 28/07/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
[IN CHAMBERS]

For Petitioner(s) Mr. Avnish Singh, Adv.
 Ms. Sheeta Yadav, Adv.
 Mr. Yash Pal Dhingra, Adv.

For Respondent(s) Mr. Harshul Singh, Adv.
 Ms. Namita Choudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for deletion of the names of respondent
Nos.10 to 14 is allowed at the risk of the petitioner.

Cause title be amended accordingly.

(SWETA DHYANI)
SR.P.A.

(MADHU NARULA)
COURT MASTER